

**HIGH COURT OF TRIPURA  
AGARTALA**

No. F. 4(37)-HC/2022/21355

Dated, Agartala, the 26<sup>th</sup> August, 2022

**ORDER**

**Subject: On-boarding of the Family Courts of Tripura in National Judicial Data Grid (NJDG).**

The Hon'ble High Court has been pleased to approve the on-boarding of the Family Courts of Tripura in the National Judicial Data Grid (NJDG) **w.e.f. 1<sup>st</sup> September, 2022** for the following purposes:

- a) Dissemination of basic case-related information for the litigants of the Family Courts like Case Number, CNR Number, Date of Registration, Date of Filing, Next Hearing Date, Purpose of Listing, History of Proceedings etc. through the District Courts Websites without displaying any personal details of the litigants in the public domain and*
- b) Implementation of e-Filing of cases and e-Payment of Court Fees in the Family Courts of the State through the e-Filing Software Version 3.0 and the Payment Portal of e-Courts Services.*

This will facilitate the Advocates and Litigants in the Family Courts to view the Daily Cause-list and status of the cases of the Family Courts with the above-mentioned basic case related information **(excluding personal details of the parties and copies of order/judgment/deposition)** in the website of the respective District Courts as citizen-centric services under eCourts Project.

Sd/-  
**(D.M. Jamatia)**  
REGISTRAR GENERAL

**Copy to:**

1. Principal Secretary to Hon'ble the Chief Justice, High Court of Tripura for kind appraisal of His Lordship;
2. Secretary to Hon'ble Mr. Justice T. Amarnath Goud, Judge, High Court of Tripura for kind appraisal of His Lordship;
3. Secretary to Hon'ble Mr. Justice A. Lodh, Judge, High Court of Tripura for kind appraisal of His Lordship;
4. Secretary to Hon'ble Mr. Justice S.G. Chattopadhyay, Judge-in-Charge, ICT including eCourts Project, High Court of Tripura for kind appraisal of His Lordship;
5. The Advocate General, Tripura, Agartala;
6. The Senior Government Advocate, High Court of Tripura, Agartala;
7. The Chairman, Bar Council of Tripura, Agartala;
8. The Government Advocate, High Court of Tripura, Agartala;
9. The Secretary, High Court Bar Association, Agartala;
10. The Secretary, Tripura Bar Association, Agartala;
11. The Assistant Solicitor General of India, Government of India, Agartala;
12. The Public Prosecutor, High Court of Tripura, Agartala;
13. The Director, Tripura Judicial Academy, Agartala;
14. The LR & Secretary, Law, Government of Tripura, Agartala;
15. **The District and Sessions Judge**, Gomati Judicial District, Udaipur / Khowai Judicial District, Khowai / North Tripura Judicial District, Dharmanagar / Dhalai Judicial District, Ambassa / Sepahijala Judicial District, Sonamura / West Tripura Judicial District, Agartala/ Unakoti Judicial District, Kailashahar/ South Tripura Judicial District, Belonia for information. **They are requested to circulate this order among the eSewa Kendra of the Court Complexes of their respective judgeships for information of the litigants in general;**
16. The Registrar (Vigilance), High Court of Tripura, Agartala for information;
17. The Registrar (Judicial), High Court of Tripura, Agartala for information;
18. **The Judge, Family Court**, Udaipur, Gomati Judicial District / Khowai, Khowai Judicial District / Agartala, West Tripura Judicial District / Dharmanagar, North Tripura Judicial District / Kailashahar, Unakoti Judicial District / Sonamura, Sepahijala Judicial District/ Ambassa, Dhalai Judicial District / Belonia, South Tripura Judicial District for information and circulation among all concerned for necessary compliance. **They are requested to circulate this order among the respective District and Sub-divisional Bar Associations for the information of the Bar Members;**
19. The Registrar (Admn., P & M), High Court of Tripura, Agartala;
20. The Joint Registrar, High Court of Tripura, Agartala;

21. The Dy. Registrar (Judicial), High Court of Tripura, Agartala;
22. The Dy. Registrar (Vigilance)-cum-CPC, High Court of Tripura, Agartala for information and necessary action;
23. The System Analyst, High Court of Tripura for information. **He is requested to upload this Order in the official website of the High Court of Tripura immediately;**
24. The Sr. System Officer, eCourts Services, High Court of Tripura for information and necessary action. **He is requested to configure the Family Court Establishments in the NJDG and impart necessary demonstration/training to the SO/SA concerned and the staff of the Family Courts of Tripura for compliance of this order immediately.**
25. ORDER File.

REGISTRAR GENERAL